

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

4-2-

OA No.2133 of 1997

New Delhi, this the 16th day of September, 1997.

Hon'ble Mr. N. Sahu, Member(A)

Sukh Pal
s/o Sh. Chuttan,
R/o Block E-4/35, Nand Nagri,
Railway Colony,
Delhi Sarai Rohilla,
Delhi

...Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India
through
The General Manager,
Northern Railway,
Baroda House,
New Delhi
2. The Divisional Railway Manager,
Northern Railway,
Bikaner Division
Bikaner (Raj)

...Respondents

(By Advocate : None)

ORDER (Oral)

By Mr. N. Sahu, Member(A) -

Heard Shri Yogesh Sharma, learned counsel for
the applicant.

2. The applicant's father Shri Chuttan working as
a Fitter Grade II under Carriage Wagon Officer, Sarai
Rohilla, Delhi died on 16.07.1995 in harness. On his
death the railway administration divided the terminal
benefits of the deceased in three parts. The third
part amounting to Rs.28,266/- pertains to the
applicant. Learned counsel for the applicant submits
that this amount was actually remitted to the
applicant by cheque No.36002 dated 30.12.1995 through
registered post dated 12.01.1996 but the applicant

Answers

unfortunately was not available and, therefore, the cheque was returned back. His simple claim is for payment of the amount which is already determined and remitted once. In this behalf, he filed a representation before Divisional Railway Manager, Northern Railway, Bikaner on 11.03.1997 which representation has not been answered till date. Learned counsel states that the applicant is a resident of Delhi and, therefore, the jurisdiction rests with this Tribunal.

3. This OA can be disposed of at the admission stage by issuing a simple direction to respondent No.2, the Divisional Railway Manager, Northern Railway, Bikaner. I accordingly direct respondent No.2 to verify the correctness of the submissions made in the representation dated 11.03.1997 (Annexure A-1) at page 7 of the OA and on doing so if the cheque determined had not been delivered to the applicant, he shall direct the delivery of the same to the applicant's Delhi address, namely, Block E-4/35, Nand Nagri, Railway Colony, Delhi Sarai Rohilla, Delhi within a period of four weeks from the date of receipt of a copy of this order. If the facts stated in the representation are not true or correct or complete, respondent No.2 shall pass a detailed order within this period after giving an opportunity of being heard to the applicant.

OA is disposed of. No costs.

transcribed
(N. Sahu)
Member(A)

/Kant/